

Central Administrative Tribunal
Jabalpur Bench

CCP No.68/05

Jabalpur this the 4th day of May 2006.

C O R A M

Hon'ble Dr.G.C.Srivastava, Vice Chairman

Hon'ble Ms.Sadhna Srivastava, Judicial Member

S.P.Jaiswal

S/o Shri B.L.Jaiswal

Retd. S.D.E.

Department of Telecommunication

R/o Madhani Ka Bagicha

Vallabh Das Agrawal Ward

Katni.

Petitioner

(By advocate: Shri S.K.Nagpal)

Versus

1. Shri Narendra K.Yadav
Chief General Manager
Telecommunications, MP Circle
Bhopal.

2. Shri C.S.Bhanot
General Manager
Telecom District
Jabalpur.

(By advocate :Shri S.A.Dharmadhikari)

O R D E R

By Ms. Sadhna Srivastava, Judicial Member

This Contempt Petition has been filed alleging non-compliance of the order-dated 2.11.2004 passed in OA No.250/04 whereby the Tribunal had issued the following directions:

“Accordingly, the OA is disposed of directing the respondents to implement their own order dated 5th July 2004 (Annexure R-1) and grant him all consequential benefits flowing from this order within a period of three months from the date of receipt of a copy of this order.”



2. We have heard counsel for the parties and perused the pleadings.

3. In the OA, the applicant had sought promotion under One Time Bound Promotion Scheme after completion of 16 years of service with consequential benefits, which was granted by the respondents vide letter dated 5.7.2004 w.e.f. 5.6.84. This order was passed during the pendency of the OA, hence the OA was disposed of with the direction to implement the order dated 5.7.2004.

4. In Para 3 of the MA No.324/06 filed by the respondents on 26.4.2006, it has been stated as follows:

"It is submitted that the pay of the applicant was fixed correctly and as per his representation, and arrears were paid. The pending claim of revision of pensionary benefits were also settled. Calculations were made and difference of arrears were paid to the applicant. Following are the arrears paid:-

(i) DCRG	21,608.00
(ii) Commutation value of pension	25,663.00
(iii) Difference of provision pension	8,731.00
Total	56,002.00"

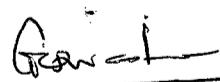
5. In Para 6 of the same application, they have further stated that no dues of the applicant are pending with the respondents and as such the order dated 2.11.04 has been fully complied with.

6. Applicant has not filed any rejoinder against the said reply.

7. In view of the above, we are satisfied that the order dated 2.11.04 has been complied with and as such the CCP is dismissed and notices issued are hereby discharged.


(Ms. Sadhna Srivastava)

Judicial Member


(Dr. G.C. Srivastava)
Vice Chairman

aa.